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Central Administrative Tribunal
Calcutta Bench
Kolkata

OA.350/01266/2015

Date of Order : 03.09.2015

Present : Hon'ble Justice Mr. G. Rajasuria, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

Shri Niraj Kumar, son of Damoddar Mahato
aged about 27 years, unemployed, residing
at Konipar, P.O. Gighri, P.S. Surajgarha, Dist-
Lakhisarai, Pin- 811106, State of Bihar.

.....Applicant.

-versus-

1. Union of India, service through the General Manager, South Eastern Railway, 11, Garden Reach Road, Kolkata – 700 043.
2. The Chairman (Rectt.), Railway Recruitment Cell, South Eastern Railway, 11, Garden Reach Road, Kolkata – 700 043.
3. The Chief Personnel Officer (Rectt.), Railway Recruitment Cell, South Eastern Railway, 11, Garden Reach Road, Kolkata – 700 043.
4. The Assistant Personnel Officer (Rectt.) South Eastern Railway, 11, Garden Reach Road, Kolkata – 700 043.

.....Respondents.

For the Applicant : Mr. JR Das, Das, Counsel

For the Respondent : Mr. AK Dutta, Counsel

O R D E R

Per Mr. G. Rajasuria, JM :

Heard both at the admission stage itself.

2. This OA has been filed seeking the following reliefs:

"8(i) To direct the respondent to offer appointment in terms of re-verification of documents and pass further order/orders if any holding cancellation of the candidature of the applicant being bad in law, therefore to set aside the same.

(ii) To direct the respondent to hold Medical Test for appointment in Group 'D' post forthwith for which he already has passed the Written Test and Physical Efficiency Test and also the document verification in two times and the scenario there being of rigorous verification of all



papers/documents/signatures on different occasions, and to further direct the respondents to incorporate the name of the applicant in the selection list for Medical Test by amending the same or by publishing a separate memo as per rule.

(iii) An order directing the respondents to call the applicant for medical test and to hold medical examination of the applicant within no time.

(iv) An order directing the respondents to enlist the applicant in the list of selected candidates without further delay.

(v) An order directing the respondents to offer appointment to the applicant in the aforesaid Gr. D post at the earliest.

(vi) An order directing the respondents to dispose of the appeal made by the applicant.

(vii) An order directing the respondents to produce entire records of the case since lying within the jurisdiction of this Hon'ble Tribunal.

(viii) Any other order or further order/orders as to this Hon'ble Tribunal may seem fit and proper."

3. The learned counsel for the applicant would echo the cri de coeur of his client to the effect that his client underwent the written test, PET test and verification of documents and also re-verification of documents. However, thereafter, there was no response from the respondent authorities concerned. Hence, the learned counsel for the applicant would pray for a suitable direction.

4. In this factual matrix we are of the considered view that the following direction could be given as under:

The respondent authorities concerned shall give a detailed speaking order in response to the representation dated 08.08.2014 (Annexure A-5), within a period of 2 months from the date of receipt of a copy of this order.

(Jaya Das Gupta)
MEMBER(A)

pd

(G.Rajasuria)
MEMBER(J)